

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 7.9.2022**

**Appeal No.1 of 2019**

SRSR Holdings Pvt. Ltd. .... Appellant

Versus

Securities & Exchange Board of India ..... Respondent

Mr. KRCV Seshachalam, Advocate with Ms. Sabeena Mahadik, Mr. Pankaj Uttaradhi and Mr. Sagar Hate, Advocates i/b. Vishesha Law Services for the Appellant.

Mr. Shiraz Rustomjee, Senior Advocate with Mr. Jai Chhabria, Ms. Shreya Parikh, Mr. Prateek Pai, Mr. Mihir Mody and Mr. Mayur Jaisingh, Advocates i/b. K. Ashar & Co. for Respondent.

**With  
Appeal No.2 of 2019**

B. Suryanarayana Raju .... Appellant

Versus

Securities & Exchange Board of India ..... Respondent

Mr. L. S. Shetty, Advocate with Mr. Darshan Bafna, Advocate i/b. L. S. Shetty & Associates for the Appellant.

Mr. Shiraz Rustomjee, Senior Advocate with Mr. Jai Chhabria, Ms. Shreya Parikh, Mr. Prateek Pai, Mr. Mihir Mody and Mr. Mayur Jaisingh, Advocates i/b. K. Ashar & Co. for Respondent.

**With  
Appeal No.3 of 2019**

B. Rama Raju ..... Appellant

Versus

Securities & Exchange Board of India ..... Respondent

Mr. Shiraz Rustomjee, Senior Advocate with Mr. Jai Chhabria, Ms. Shreya Parikh, Mr. Prateek Pai, Mr. Mihir Mody and Mr. Mayur Jaisingh, Advocates i/b. K. Ashar & Co. for Respondent.

**With  
Appeal No.4 of 2019**

B. Ramalinga Raju ..... Appellant

Versus

Securities & Exchange Board of India ..... Respondent

Mr. Shiraz Rustomjee, Senior Advocate with Mr. Jai Chhabria, Ms. Shreya Parikh, Mr. Prateek Pai, Mr. Mihir Mody and Mr. Mayur Jaisingh, Advocates i/b. K. Ashar & Co. for Respondent.

**With  
Appeal No.5 of 2019**

V. Srinivas ..... Appellant

Versus

Securities & Exchange Board of India ... Respondent

Mr. Chetan Kapadia, Advocate with Mr. KRCV Seshachalam and Ms. Sabeena Mahadik, Mr. Pankaj Uttaradhi, Ms. Vidhisha Rohira and Mr. Sagar Hate, Advocates i/b. Vishesha Law Services for the Appellant.

Mr. Shiraz Rustomjee, Senior Advocate with Mr. Jai Chhabria, Ms. Shreya Parikh, Mr. Prateek Pai, Mr. Mihir Mody and Mr. Mayur Jaisingh, Advocates i/b. K. Ashar & Co. for Respondent.

**With  
Appeal No.53 of 2019**

G. Ramakrishna

..... Appellant

Versus

Securities & Exchange Board of India

..... Respondent

Mr. Shiraz Rustomjee, Senior Advocate with Mr. Jai Chhabria, Ms. Shreya Parikh, Mr. Prateek Pai, Mr. Mihir Mody and Mr. Mayur Jaisingh, Advocates i/b. K. Ashar & Co. for Respondent.

Order :

1. We have heard the learned counsel for Mr. V. Srinivas. The other counsels for the remaining appellants are not present including the appellant in person Mr. G. Ramakrishna.
2. Adjourned in the interest of justice. List for further hearing on 13<sup>th</sup> September, 2022. It is made clear that parties shall not seek any adjournment on the ground of non-availability of their counsel.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also

available from the Registry on payment of usual charges.

Justice Tarun Agarwala  
Presiding Officer

Justice M.T. Joshi  
Judicial Member

Ms. Meera Swarup  
Technical Member

7.9.2022  
RHN